

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 7/AM13
SCHEDULED TO BE HELD ON 16.05.2012
(HELD ON 18.05.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 7/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 16.05.2012 (held on 18.05.2012) under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.S. Bose, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 6/AM13 held on 08.05.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-35	NC No.: 7/AM13 Dated: 18.05.2012	Status: Deferred
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DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12
against five advance authorizations.

held on 08.06.2011

Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. The response is still awaited. Hence, it was decided to issue reminder to D/o C&PC for quick disposal of the case.

Deferred for two weeks.

Case No. A-36	NC No.: 7/AM13 Dated: 18.05.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated

Request: Enhancement in the quantity of Import Items.

Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. The response is still awaited. Hence, it was decided to issue reminder to D/o C&PC for quick disposal of the case.

Deferred for two weeks.

Case No. A-37	NC No.: 7/AM13 Dated: 18.05.2012	HQ F. No. 01/87/162/00185/AM12/DES-VII	Status: Deferred
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Request: Higher quantity of Import Item No. 4 mentioned at SION H-278.

Decision: The content of the Representation was forwarded to D/o C&PC on 03.05.2012. Comments of D/o C&PC are still awaited from D/o C&PC. On the request of Technical Representative of D/o C&PC, it was decided to again forward the contents of the Representation of firm to D/o C&PC with the request for furnish their comments.

Deferred for three weeks.

Case No. A-38	MANAKSIA LTD. (FORMERLY KNOWN AS HINDUSTHAN SEALS LTD.)	HQ F. No. 01/83/050/02009/AM08/DES-VII	Status: Deferred
NC No.: 7/AM13 Dated: 18.05.2012	Adv. Lic. No. 0210106398 dated 23.11.2007	RLA F. No. 02/24/040/00226/AM08	

Request: Amendment in the description of Import Item No. 1 mentioned against Export Product No. 2, 3, 4 and 5.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-39	HELVOET RUBBER & PLASTIC TECHNOLOGIES (I) PVT. LTD.	Status: Deferred
NC No.: 7/AM13 Dated: 18.05.2012	HQ F. No. 01/87/162/00224/AM12/DES-VII	

Request: Fixation of adhoc wastage norms for the export product “Thermostat Housing”.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-40	GARDEN SILK MILLS LTD.	Status: Deferred
NC No.: 7/AM13 Dated: 18.05.2012	HQ F. No. 01/87/162/00078/AM12/DES-VII	

Request: Modification in the Standard Input-Output Norms (SION) appearing at H-207.

Decision: A copy of request of firm alongwith All Industry Data received from Synthetic Rayon Textile Export Promotion Council (SRTEPC) has been forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-41	CHIRAG PACK (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00201/AM12/DES-VII	Status:
NC No.: 7/AM13 Dated: 18.05.2012	Adv. Lic. No. 0310642777 dated 18.07.2011	RLA F. No. 03/94/040/00333/AM12	Deferred

Request: Amendment in the description and enhancement in the quantity of Import

Item No. 5.

Decision: A copy of representation has been forwarded to D/o C&PC on 15.03.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-42	V.K.A. POLYMERS PVT. LTD.	HQ F. No. 01/87/050/00237/AM12/DES-VII	Status: Deferred
NC No.: 7/AM13 Dated: 18.05.2012	Adv. Lic. No. 3210049870 dated 14.09.2011	RLA F. No. 32/24/040/00030/AM12	

Request: Enhancement in the quantity of Import Item No. 1 and amendment in the description of Import Item No. 4.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 02.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-43	PUNEET RESIN LTD.	HQ F. No. 01/87/050/00360/AM09/DES-VII	Status: Deferred
NC No.: 7/AM13 Dated: 18.05.2012	Adv. Lic. No. 0310482914 dated 19.08.2008	RLA F. No. 03/95/040/00424/AM09	

Request: Issuance of EODC to M/s Puneet Resin Ltd. against Advance Authorization **No.**
0310482914 dated 19.08.2008 against Shipping Bill No. 6615232 dated **27.08.2009.**

Decision: The Committee again considered the request of firm and decided to defer the case for want of comments from D/o C&PC.

Deferred for three weeks.

Case No. A-44	E.I. DUPONT INDIA PVT. LTD.	Status: Deferred
NC No.: 7/AM13 Dated: 18.05.2012	HQ F. No. 01/87/162/00021/AM13/DES-VII	

Request: Modification in the Standard Input-Output (SION) appearing at S. No. **H-47.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 30.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

ONLINE CASES

Case No.: 4/1/87-ALC1/2012	Party Name:SUN PLAST	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved
HQ File :01/87/050/00472/AM12/	RLA File :03/95/040/00315/AM11/	Lic.No/Date:0310585909 04.08.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39231000	63/0- LLDPE PLASTIC BAGS (MADE OF LLDPE GRANULES AND REPROCESSED LLDPE GRANULES)	150000.000	K.G	12690000.00	270000.00 US\$
				Total	12,690,000.00	270,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE GRANULES	118125.000	K.G	8327813.00	177187.51 US\$	Value & Qty
2	39019000	LLDPE GRANULES (REPROCESSED)	31500.000	K.G	1776600.00	37800.00 US\$	Value & Qty
3	38122000	RELEVANT MASTER BATCH	7875.000	K.G	925313.00	19687.51 US\$	Value & Qty
				Total	11,029,726.00	234,675.02	

Decision: The Committee in its earlier Meeting observed that there is a delay of more than four months occurred in RLA's part in forwarding application to this NC. Accordingly, RLA, Mumbai was requested to furnish justification for delay in forwarding the application. RLA, Mumbai vide letter dated 08.05.2012 has requested to condone the delay and stated that such lapse will not be repeated in future.

Accordingly, the Committee decided to **approve** following adhoc norms on the basis of earlier decision taken in the Norms Committee Meeting No. 28/87-ALC1/2011 dated 12.10.2011:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Plastic Bags (Made of LLDPE Granules and Reprocessed LLDPE Granules)	1 kg	1. LLDPE Granules	0.7875 kg
		2. LLDPE Granules (Reprocessed)	0.2100 kg
		3. Relevant Master Batch	0.0525 kg

2	Case No.:10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:30.05.2012
	Decision: A D/L was issued to firm on 20.01.2012 (on the basis of letter of DIPP dated 11.01.2012). This was followed by reminder from DGFT on 22.03.2012 and 04.05.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date:30.05.2012
	Decision: A D/L No. 46011/92/2011-PC.II dated 17.10.2011 was issued to firm by D/o C&PC. This was followed by reminders from DGFT on 15.11.2011 and 15.12.2011 giving 15 days time for submission of information. In response to above D/L the firm submitted its reply, a copy of which was forwarded to D/o C&PC on 14.03.2012. D/o C&PC after examining the reply of firm issued another D/L No. 46011/92/2011-PC-II dated 23.04.2012 stating that the reply of firm is not clear and specific and asked for submission of following information: “Details of production of export product under reference i.e. PP Woven Jumbo Bags (FIBCs) and corresponding consumption of raw materials in the year 2009-10, 2010-11 and 2011-12 (April to December) duly certified by CA may be			

furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.”

In view of above, Final Reminder has been issued to firm on 07.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.

4	Case No.:8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date:30.05.2012
	Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. The response is still awaited. Hence, it was decided to issue reminder to D/o C&PC for quick disposal of the case.			

5	Case No.:5/27/87-ALC1/2011	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00218/AM12/	RLA File :05/23/040/00165/AM12/	Lic.No/Date:0510298625 04.08.2011	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2012. Comments of D/o C&PC are awaited.			

6	Case No.:10/34/87-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00260/AM12/	RLA File :03/95/040/00536/AM12/	Lic.No/Date:0310659423 13.10.2011	Defer Date:30.05.2012
	Decision: A D/L dated 06.03.2012 issued to firm, followed by reminder on 03.04.2012 and Final Reminder on 04.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.:4/36/87-ALC1/2011	Party Name: COSMO FILMS LTD	Meet No/Date: 7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00272/AM12/	RLA File :03/94/040/00582/AM12/	Lic.No/Date:0310659828 14.10.2011	Defer Date:06.06.2012
	Decision: A D/L No. 46011/17/2004-PC.II dated 26.12.2011 was issued by D/o C&PC to firm. The firm vide its letter dated 26.04.2012 had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.05.2012. The Representative of D/o C&PC in the Meeting stated that the reply sent by the firm is not proper. The firm has informed that advance authorization is under para 4.7.1 of HBP Vol. I. This para is not applicable in this case, as the Minutes quoted in the firm's reply are more than one year old. Therefore, it was decided to again call for the information from the firm as per earlier D/L No. 46011/17/2004-PC.II dated 26.12.2011 issued by D/o C&PC.			

8	Case No.:10/38/87-ALC1/2011	Party Name: AKSH TECHNOLOGIES LTD. ((A WHOLLY OWNED SUBSIDIARY	Meet No/Date: 7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00286/AM12/	RLA File :05/23/040/00313/AM12/	Lic.No/Date:0510308166 16.11.2011	Defer Date:06.06.2012
	Decision: A D/L No. 46011/89/2006-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. The firm vide its letter dated 30.04.2012 submitted its reply, a copy of which was forwarded to D/o C&PC on 11.05.2012. The case was discussed in the Committee wherein it was observed that the reply of the firm has been signed by the Authorized Signatory without mentioning the name and designation. The name and designation of the Authorized Signatory alongwith e-mail id and telephone no. should be mentioned in the letter / reply of the firm. Accordingly, the Committee decided following: (i) Intimate about the above matter to the Chairman of the firm and (ii) Issue Final Reminder to firm at DDG level giving 15 days time for submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.: 16/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved
HQ File :01/87/050/00325/AM12/	RLA File :34/24/040/00124/AM12/	Lic.No/Date:3410032343 29.11.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39092090	62/0- MODIFIED MELAMINE RESIN	20000.000	K.G	2287500.00	50000.00 US\$
				Total	2,287,500.00	50,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29336100	MELAMINE	6000.000	K.G	502740.00	10800.00 US\$	Value & Qty
2	29121100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	10000.000	K.G	558600.00	12000.00 US\$	Value & Qty
3	29051100	METHANOL	9000.000	K.G	335160.00	7200.00 US\$	Value & Qty
4	28112200	SILICA	6000.000	K.G	558600.00	12000.00 US\$	Value & Qty
				Total	1,955,100.00	42,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2008-PC.II dated 19.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Melamine Resin	1 kg	1. Melamine	0.300 kg
		2. Paraformaldehyde	0.500 kg
		3. Methanol	0.450 kg

4. Silica

0.300 kg

Case No.: 17/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved
HQ File :01/87/050/00326/AM12/	RLA File :34/24/040/00125/AM12/	Lic.No/Date:3410032344 29.11.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39092090	62/0- MODIFIED MELAMINE RESIN	30000.000	K.G	3431250.00	75000.00 US\$	
				Total	3,431,250.00	75,000.00	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29336100	MELAMINE	9000.000	K.G	754110.00	16200.00 US\$	Value & Qty
2	29121100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	15000.000	K.G	837900.00	18000.00 US\$	Value & Qty
3	29051100	METHANOL	13500.000	K.G	502740.00	10800.00 US\$	Value & Qty
4	28112200	SILICA	9000.000	K.G	837900.00	18000.00 US\$	Value & Qty
				Total	2,932,650.00	63,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2008-PC.II dated 19.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Melamine Resin	1 kg	1. Melamine	0.300 kg
		2. Paraformaldehyde	0.500 kg
		3. Methanol	0.450 kg
		4. Silica	0.300 kg

11	Case No.:16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276 29.11.2011	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.05.2012. Comments of D/o C&PC are awaited.			

12	Case No.:12/38/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00288/AM12/	RLA File :03/94/040/00784/AM12/	Lic.No/Date:0310669938 12.12.2011	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:1/43/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00329/AM12/	RLA File :03/94/040/00785/AM12/	Lic.No/Date:0310669997	Defer Date:06.06.2012

13			12.12.2011	
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

14	Case No.:9/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00318/AM12/	RLA File :32/24/040/00044/AM12/	Lic.No/Date:3210051494 14.12.2011	Defer Date:30.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

15	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date:30.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

16	Case No.:2/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00290/AM12/	RLA File :03/94/040/00782/AM12/	Lic.No/Date:0310671251 16.12.2011	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:3/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00291/AM12/	RLA File :03/94/040/00783/AM12/	Lic.No/Date:0310671258	Defer Date:06.06.2012

17		16.12.2011	
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.		

18	Case No.: 14/43/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00342/AM12/	RLA File :04/24/040/00261/AM12/	Lic.No/Date:0410132364 30.12.2011	Defer Date:30.05.2012
	Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. The response is still awaited. Hence, it was decided to issue reminder to D/o C&PC for quick disposal of the case.			

19	Case No.: 18/43/87-ALC1/2011	Party Name:EPP COMPOSITES PVT. LTD.,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00346/AM12/	RLA File :24/24/040/00013/AM12/	Lic.No/Date:2410035171 04.01.2012	Defer Date:30.05.2012
	Decision: A D/L No. 46011/20/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.04.2012 and Final Reminder on 04.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

20	Case No.: 12/45/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00363/AM12/	RLA File :02/24/040/00187/AM12/	Lic.No/Date:0210172425 13.01.2012	Defer Date:30.05.2012
	Decision: A D/L No. 46011/12/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.04.2012 and Final Reminder on 04.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

21	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:30.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2012. Comments of D/o C&PC are awaited.			

22	Case No.:16/46/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00379/AM12/	RLA File :04/24/040/00283/AM12/	Lic.No/Date:0410132997 20.01.2012	Defer Date:30.05.2012
	Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. The response is still awaited. Hence, it was decided to issue reminder to D/o C&PC for quick disposal of the case.			

23	Case No.:2/45/87-ALC1/2011	Party Name:RIO CARE (INDIA) PRIVATE LIMITED.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00353/AM12/	RLA File :03/95/040/00878/AM12/	Lic.No/Date:0310678496 24.01.2012	Defer Date:30.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

24	Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:06.06.2012
	Decision: A D/L No. 46011/84/2011-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

Hence, the Committee decided to issue **Final Reminder** at DDG level to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

25	Case No.: 9/47/87-ALC1/2011	Party Name:PARAS LAMINATES PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00390/AM12/	RLA File :05/24/040/00278/AM11/	Lic.No/Date:0510315469 24.01.2012	Defer Date:06.06.2012
	Decision: A D/L No. 46011/33/2012-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 24.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <u>Final Reminder</u> at DDG level to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

26	Case No.: 7/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00358/AM12/	RLA File :31/83/040/00205/AM12/	Lic.No/Date:3110052648 30.01.2012	Defer Date:06.06.2012
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <u>Final Reminder</u> at DDG level to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.: 8/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00359/AM12/	RLA File :31/83/040/00216/AM12/	Lic.No/Date:3110052649	Defer Date:06.06.2012

- 27 **Decision:** A D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** at DDG level to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:28/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved
HQ File :01/87/050/00437/AM12/	RLA File :34/24/040/00209/AM12/	Lic.No/Date:3410033124 06.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39092090	62/0- MODIFIED MELAMINE RESIN THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY ALC, NEW DELHI.	50000.000	K.G	6468750.00	125000.00 US\$
				Total	6,468,750.00	125,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29361000	MELAMINE	15000.000	K.G	1397250.00	27000.00 US\$	Value & Qty
2	29121100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	25000.000	K.G	1552500.00	30000.00 US\$	Value & Qty
3	29051100	METHANOL	22500.000	K.G	931500.00	18000.00 US\$	Value & Qty
4	28112200	SILICA	30000.000	K.G	1552500.00	30000.00 US\$	Value & Qty
				Total	5,433,750.00	105,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2008-PC.II dated 19.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Melamine Resin	1 kg	1. Melamine	0.300 kg
		2. Paraformaldehyde	0.500 kg
		3. Methanol	0.450 kg
		4. Silica	0.300 kg

Case No.:29/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved
HQ File :01/87/050/00438/AM12/	RLA File :34/24/040/00208/AM12/	Lic.No/Date:3410033123 06.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39092090	62/0- MODIFIED MELAMINE RESIN THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY ALC, NEW DELHI.	50000.000	K.G	6468750.00	125000.00 US\$
				Total	6,468,750.00	125,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29336100	MELAMINE	15000.000	K.G	1397250.00	27000.00 US\$	Value & Qty

2	29121100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	25000.000	K.G	1552500.00	30000.00 US\$	Value & Qty
3	29051100	METHANOL	22500.000	K.G	931500.00	18000.00 US\$	Value & Qty
4	28112200	SILICA	15000.000	K.G	1552500.00	30000.00 US\$	Value & Qty
				Total	5,433,750.00	105,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2008-PC.II dated 19.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Melamine Resin	1 kg	1. Melamine	0.300 kg
		2. Paraformaldehyde	0.500 kg
		3. Methanol	0.450 kg
		4. Silica	0.300 kg

Case No.: 30/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved
HQ File :01/87/050/00439/AM12/	RLA File :34/24/040/00207/AM12/	Lic.No/Date:3410033122 06.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	39092090	62/0- MODIFIED MELAMINE RESIN <i>THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY ALC, NEW DELHI.</i>				50000.000	K.G	6468750.00	125000.00 US\$
							Total	6,468,750.00	125,000.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)		
1	29336100	MELAMINE	15000.000	K.G	1397250.00	27000.00 US\$	Value & Qty		
2	29121100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	25000.000	K.G	1552500.00	30000.00 US\$	Value & Qty		
3	29051100	METHANOL	22500.000	K.G	931500.00	18000.00 US\$	Value & Qty		
4	28112200	SILICA	15000.000	K.G	1552500.00	30000.00 US\$	Value & Qty		
				Total	5,433,750.00	105,000.00			

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2008-PC.II dated 19.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Melamine Resin	1 kg	1. Melamine	0.300 kg
		2. Paraformaldehyde	0.500 kg
		3. Methanol	0.450 kg
		4. Silica	0.300 kg

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Case No.: 27/49/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:30.05.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2012. Comments of

D/o C&PC are awaited.

32	Case No.: 6/51/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00451/AM12/	RLA File :03/94/040/01004/AM12/	Lic.No/Date:0310682453 17.02.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2012. Comments of D/o C&PC are awaited.			

33	Case No.: 9/48/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00408/AM12/	RLA File :31/83/040/00229/AM12/	Lic.No/Date:3110053068 21.02.2012	Defer Date:06.06.2012
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder at DDG level to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

34	Case No.: 8/1/87-ALC1/2012	Party Name:PRECISION MOULDS AND DIES	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00476/AM12/	RLA File :05/24/040/00424/AM12/	Lic.No/Date:0510318247 21.02.2012	Defer Date:30.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

	Case No.: 4/4/87-ALC1/2012	Party Name:POLY FLUORO LTD	Meet No/Date:7/87-ALC1/2012	Status: Deferred
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35			18.05.2012	
	HQ File :01/87/050/00012/AM13/	RLA File :07/24/040/00458/AM12/	Lic.No/Date:0710086453 21.02.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

36	Case No.:1/1/87-ALC1/2012	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00469/AM12/	RLA File :34/24/040/00028/AM12/	Lic.No/Date:3410033298 22.02.2012	Defer Date:30.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

37	Case No.:8/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00417/AM12/	RLA File :03/95/040/00979/AM12/	Lic.No/Date:0310683390 24.02.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

38	Case No.:9/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00418/AM12/	RLA File :03/95/040/00988/AM12/	Lic.No/Date:0310683448 24.02.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

	Case No.:10/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA)	Meet No/Date:7/87-ALC1/2012	Status: Deferred
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39		PVT LTD	18.05.2012	
	HQ File :01/87/050/00419/AM12/	RLA File :03/95/040/00990/AM12/	Lic.No/Date:0310683450 24.02.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

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Case No.:2/1/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved				
HQ File :01/87/050/00470/AM12/	RLA File :03/94/040/00891/AM12/	Lic.No/Date:0310683254 24.02.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39019090	63/0- POLYETHYLENE COMPOUND (containing 25 +/- 1% lldpe and 75 +/- 1% calcium carbonate)	350.000	M.T	10647350.00	203000.00 US\$	
				Total	10,647,350.00	203,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYETHYLENE (LLDPE) GRANULES BASE POLYMER	87.500	M.T	6057187.50	113750.00 US\$	Value & Qty
2	28365000	CALCIUM CARBONATE FILLER	262.500	M.T	2040806.25	38325.00 US\$	Value & Qty
				Total	8,097,993.75	152,075.00	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 33/87-ALC1/2010 dated 17.11.2010, following adhoc norms are approved :							

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (containing 25 +/- 1% LLDPE and 75 +/-1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.250 kg
		2. Calcium Carbonate	0.750 kg

41	Case No.:11/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00420/AM12/	RLA File :03/95/040/00986/AM12/	Lic.No/Date:0310683617 27.02.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

42	Case No.:12/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00421/AM12/	RLA File :03/95/040/00989/AM12/	Lic.No/Date:0310683623 27.02.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

43	Case No.:13/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00422/AM12/	RLA File :03/95/040/00991/AM12/	Lic.No/Date:0310683632 27.02.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

Case No.: 14/49/87-ALC1/2011	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved
HQ File :01/87/050/00423/AM12/	RLA File :03/95/040/00069/AM12/	Lic.No/Date:0310683725 27.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39203020	63/0- PE CLING FILM	200000.000	K.G	24504000.00	553137.70 US\$
				Total	24,504,000.00	553,137.70

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011090	LDPE GRANULES	44000.000	K.G	3740000.00	82743.36 US\$	Value & Qty
2	39022000	POLYISOBUTYLENE POLYBUTENE	15400.000	K.G	1293600.00	28619.46 US\$	Value & Qty
3	39011010	LLDPE GRANULES FILM GRADE	160600.000	K.G	13169200.00	291353.98 US\$	Value & Qty
				Total	18,202,800.00	402,716.80	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2011 dated 04.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Cling Film	1 kg	1. LDPE Granules	0.220 kg
		2. Poly Isobutylene/Polybutene	0.077 kg
		3. LLDPE Granules	0.803 kg

45	Case No.:10/1/87-ALC1/2012	Party Name:K K POLYCOLOR ASIA LIMITED.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00478/AM12/	RLA File :02/24/040/00216/AM12/	Lic.No/Date:0210174561 27.02.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

46	Case No.:3/1/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00471/AM12/	RLA File :03/94/040/01051/AM12/	Lic.No/Date:0310683974 29.02.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

47	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

48	Case No.:32/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00441/AM12/	RLA File :03/95/040/01010/AM12/	Lic.No/Date:0310684246 01.03.2012	Defer Date:06.06.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.

49	Case No.:33/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00442/AM12/	RLA File :03/95/040/00987/AM12/	Lic.No/Date:0310684247 01.03.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

50	Case No.:34/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00443/AM12/	RLA File :03/95/040/01016/AM12/	Lic.No/Date:0310684248 01.03.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

51	Case No.:35/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00444/AM12/	RLA File :03/95/040/01008/AM12/	Lic.No/Date:0310684249 01.03.2012	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

52	Case No.:5/1/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00473/AM12/	RLA File :03/95/040/00498/AM12/	Lic.No/Date:0310684891 05.03.2012	Defer Date:06.06.2012

Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.

53	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

54	Case No.:4/2/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00482/AM12/	RLA File :05/24/040/00455/AM12/	Lic.No/Date:0510319997 13.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

55	Case No.:5/2/87-ALC1/2012	Party Name:SHREE SALES CORPORATION	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00483/AM12/	RLA File :13/24/040/00050/AM12/	Lic.No/Date:1310039092 13.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

56	Case No.:10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939 19.03.2012	Defer Date:30.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM	Meet No/Date:7/87-ALC1/2012	Status: Deferred
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57		INDUSTRIES PVT. LIMITED.,	18.05.2012	
	HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date:30.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

58	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:30.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

59	Case No.:13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date:30.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

60	Case No.:15/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00023/AM13/	RLA File :35/24/040/00039/AM12/	Lic.No/Date:3510037920 22.03.2012	Defer Date:30.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

61	Case No.:16/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00024/AM13/	RLA File :35/24/040/00040/AM12/	Lic.No/Date:3510037923 22.03.2012	Defer Date:30.05.2012

Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.

62	Case No.: 14/4/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00022/AM13/	RLA File :32/24/040/00068/AM12/	Lic.No/Date:3210053823 29.03.2012	Defer Date:30.05.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 04.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

63	Case No.: 1/5/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00030/AM13/	RLA File :31/83/040/00006/AM13/	Lic.No/Date:3110053815 18.04.2012	Defer Date:06.06.2012
	Decision: RLA, Pune has been requested through e-mail on 10.05.2012. However, the application is still awaited from RLA, Pune. Hence, it was decided to issue another e-mail reminder to RLA, Pune for furnishing application expeditiously. Further, a D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

64	Case No.: 2/5/87-ALC1/2012	Party Name:BILCARE LIMITED	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Deferred
	HQ File :01/87/050/00031/AM13/	RLA File :31/83/040/00005/AM13/	Lic.No/Date:3110053824 18.04.2012	Defer Date:30.05.2012
	Decision: RLA, Pune has been requested through e-mail on 10.05.2012. However, the application is still awaited from RLA, Pune. Hence, it was decided to issue another e-mail reminder to RLA, Pune for furnishing application expeditiously.			

Case No.:1/7/87-ALC1/2012	Party Name:DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2012 18.05.2012	Status: Approved
HQ File :01/87/050/00061/AM13/	RLA File :31/83/040/00255/AM12/	Lic.No/Date:3110054114 08.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39081010	63/0- AKULON K 224 HG6 IV GREY 30% GLASS FIBER REINFORCED PA6 (NYLON 6) COMPOUND IN GREY COLOUR	20000.000	K.G	3431160.00	70600.00 US\$
				Total	3,431,160.00	70,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS / GRANULES	13488.000	K.G	1765714.08	35743.20 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRANDS)	6180.000	K.G	341927.04	6921.60 US\$	Value & Qty
3	32064990	MASTERBATCH	412.000	K.G	71234.80	1442.00 US\$	Value & Qty
4	29159090	N 100 PA6 POWDER	520.000	K.G	2568.80	52.00 US\$	Value & Qty
				Total	2,181,444.72	44,158.80	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 28/87-ALC1/2011 dated 12.10.2011, following adhoc norms are **approved**: